



2026:ABC:4027

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19571 of 2025

Rajbahadur

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Suresh Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Suresh Kumar, learned counsel for the writ petitioner and Sri Prem Shanker Mishra, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that he was appointed on the post of Assistant Consolidation Officer on 21.07.1996 and the writ petitioner superannuated on 28.02.2022, however, the writ petitioner has not been made admissible to ACP post completion of 10 and 16 years particularly when the sole ground is that in the **broadsheet** the column is not filled and which is the requirement which is to be fulfilled by the respondents themselves for which the writ petitioner has been unnecessarily denuded of the benefits.

3. Learned Standing Counsel submits that the claim of the writ petitioner post completion of necessary formalities regarding **broadsheet** shall be considered by respondent no. 4, Settlement Officer of Consolidation, District Raebareli.

4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the fourth respondent, Settlement Officer of Consolidation, District Raebareli by **22.01.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of three months.

January 7, 2026
Rajesh

(Vikas Budhwar,J.)